

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 10.7.96.

CP 2/96 (OA 525/95)

Jaswant Singh Cambow

... Petitioner

Versus

Shri A.N. Prasad

... Respondent

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, ADMINISTRATIVE MEMBER

For the Petitioner

... Mr. Shiv Kumar

For the Respondent

... Mr. U.D. Sharma

O R D E R

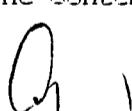
FOR HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Petitioner, Jaswant Singh Cambow, has filed this Contempt Petition u/s 17 of the Administrative Tribunals Act, 1985, stating therein that by disregarding the direction of the Tribunal in OA 525/95, decided on 17.11.95, the respondent has committed contempt of court.

2. We have heard the learned counsel for the parties.

3. The direction of the Tribunal was to respondent No.1 to decide the representation of the petitioner dated 1.11.95 meeting all the points raised therein through a detailed order. It was also directed that the petitioner may be granted personal hearing before disposing of the representation. It is stated by the respondent that the petitioner was given a personal hearing on 8.1.96 and his aforesaid representation has been decided through a detailed order, which was communicated to the petitioner vide No. LC/7-24/95/4 dated 9.1.96 and the same was received by the petitioner on 10.1.96 vide acknowledgement at Ann. P-2. On 12.1.96, the petitioner was heard but during the course of hearing he did not state before the Tribunal that his representation had already been disposed of by the CGMT. We find that no case of contempt is made out.

4. The Contempt Petition is dismissed. Notice issued is discharged.


(O.P. SHARMA)

ADMINISTRATIVE MEMBER


(GOPAL KRISHNA)

VICE CHAIRMAN

VK